**IN THE HIGH COURT OF JHARKHAND AT RANCHI**
**A.B.A. No.6233 of 2021**

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Akhilesh Kumar .... .... …. Petitioner

Versus

The State of Jharkhand .... .... ....Opposite Party

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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner : Mrs. Jasvindar Mazumdar, Advocate
For the State : Mr. Priya Shrestha, Spl.P.P
For the Informant : Mr. Ram Subhag Singh, Adv.

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**Order No.02 Dated- 06.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner submits that the final form has been submitted against the petitioner and he has not been sent for trial.

At this stage, learned counsel for the petitioner seeks permission of this Court to withdraw this anticipatory bail application with liberty to file a fresh application, if the cognizance is taken against the petitioner.

Permission is accorded.

This anticipatory bail application stands dismissed as withdrawn.

**(Anil Kumar Choudhary, J.)**

Pappu/